

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-67/2018/ 2421 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Angshuman Kaushik,  
District & Sessions Judge (in-charge)  
Karimganj.

Dated Guwahati the 07<sup>th</sup> May, 2019.

Sub: Earned Leave.

Ref:- Your letter dated 06.05.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Earned Leave w.e.f. 07.05.2019 to 07.06.2019 (sufficing 08.06.2019 & 09.06.2019 being holidays) instead of 13.05.2019 to 07.06.2019 has been granted, subject to leave admissibility report from the Accountant General (A&E), Assam, Guwahati.

Further, you may hand over charge of your Office and Court to the Civil Judge, Karimganj before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-67/2018/ 2422-2423 /A, dated. 07.05.2019

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ 2. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

*07/05/19*

**JT. REGISTRAR (VIGILANCE)**

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